

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 896/ 2022**

**IN THE MATTER OF:**

Laxman Balyogi

Versus

...Applicant

State of UP & Ors.

...Respondents

**INDEX**

S. No.	PARTICULARS	PAGE No.
1.	Submissions on behalf of M/s A.K. Infra and Reality Development Pvt. Ltd. alongwith supporting Affidavit.	1 – 10
2.	<b>Annexure R/1</b> The photographs depicting the construction of STP.	11 – 14
3.	<b>Annexure R/2</b> A true copy of the CTO Application dated 02.06.2023 alongwith fee receipt for the project Dream Green City (Phase-I).	15 - 24
4.	<b>Annexure R/3</b> A true copy of the CTO Application dated 02.06.2023 alongwith fee receipt for the project Dream Green City (Phase-II).	25 – 35
5.	<b>Annexure R/4</b> A true copy of the letter bearing Ref No. 185629/ UPPCB/ Lucknow (UPPCBRO)/ CTO/ both/ Lucknow/ 2023 dated 20.06.2023 rejecting the CTO application for Dream Green City (Phase-I).	36 – 37

6.	<b>Annexure R/5</b> A true copy of the letter bearing letter bearing Ref No. 185627/ UPPCB/ Lucknow (UPPCBRO)/ CTO/ both/ Lucknow/ 2023 dated 20.06.2023 rejecting the CTO application for Dream Green City (Phase-II).	38 - 39
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M/S A.K. INFRA AND REALITY  
DEVELOPMENT PVT. LTD.

THROUGH



**AMIT SHUKLA**  
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Date: 20.02.2024

Place: New Delhi

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PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 896/ 2022**

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**SUBMISSIONS ON BEHALF OF M/S A.K. INFRA AND  
REALITY DEVELOPMENT PVT. LTD.**

**MOST RESPECTFULLY SHOWETH:**

1. That the captioned Original Application has been registered under Sections 14 and 15 of the National Green Tribunal Act, 2010 on a letter petition dated 01.08.2020 preferred by the Applicant wherein it has been alleged that the Respondent is developing a big township running over 150 acres in violation of environmental laws and without obtaining requisite clearances. It has been further alleged that for the development of the said township, the Respondent is in the process of cutting 5000 old trees out of which many have already been cut.
2. That at the outset, it is submitted that the Applicant has made false and frivolous assertions in his letter petition with the sole objective to mislead this Hon'ble Tribunal and with ulterior motives.



It is submitted that basis the misleading averments made by the Applicant, this Hon'ble Tribunal vide Order dated 20.02.2023 constituted a Joint Committee comprising of State PCB, District Forest Officer, Lucknow and District Magistrate, Lucknow to ascertain the allegations levelled by the Applicant.

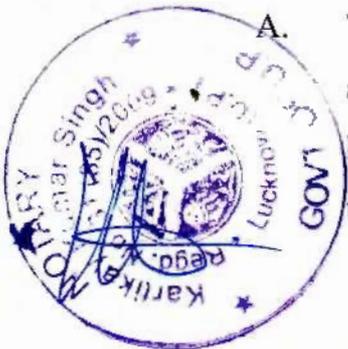
3. That the Joint Committee carried out the inspection at the project sites on 11.04.2023 and submitted the Joint Inspection Report before this Hon'ble Tribunal on 24.04.2023. It is submitted that from the bare perusal of the Joint Inspection Report dated 24.04.2023, it is evident that the allegations levelled by the Applicant are prima-facie false and frivolous and therefore, heavy costs ought to be imposed on the Applicant.

It is worth-while to mention here that the observations made by the Joint Committee in the Joint Inspection Report dated 24.04.2023 pertaining to the discharge of domestic effluents are vague and devoid of any scientific analysis basis sample collection/ inspection.

4. That the allegations levelled by the Applicant and the observations made by the Joint Committee are addressed hereinafter:

**PRELIMINARY OBJECTIONS:**

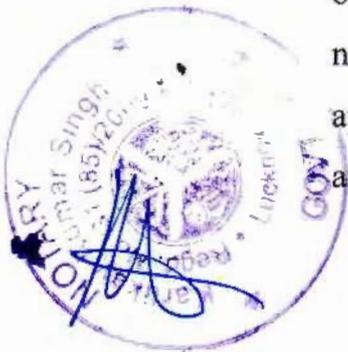
- A. That the allegations levelled by the Applicant are false, frivolous and made with malafide intentions. It is submitted that no trees have been cut for development of the project and on the contrary the Respondent has planted nearly 350 trees, which fact can also



be ascertained from the Joint Inspection Report dated 26.04.2023 and the relevant portion is reproduced hereunder for ready reference:

*"As per records submitted by the unit, at the time when the land was purchased for residential colony phase I and II, the work of growing crops such as wheat, paddy, vegetables and other grains was done on that land. There were no gardens and trees on the above land. The fact was verified from revenue records and by Forest Department that there were no trees on the said plots. During the inspection in phase-I, approx. 230 Asoka trees and other mixed fruit trees and in Phase II, approx. 100 mix trees were found."*

- B. That the project is not spread over an area of 150 acres but the project Dream Green City (Phase-I) is spread over an area of 5.391 Hectares and the project Dream Green City (Phase-II) is spread over an area of 9.6092 Hectares. The said fact can also be ascertained from the Joint Inspection Report dated 24.04.2023. It is submitted that both the projects being within the threshold limit specified for the Project/ Activity 8 of the Schedule to the E.I.A Notification, 2006, no prior environmental clearance was required for the project.
- C. That the Joint Inspection Report dated 24.04.2023 wrongly observes that the overflow of the septic tank/ soak pit joins the nearby drain and the drain ultimately joins the River Sai after approximate 5.0 Km distance. It is submitted that the Septic Tanks and Soak Pits are designed/ constructed to ensure zero effluent



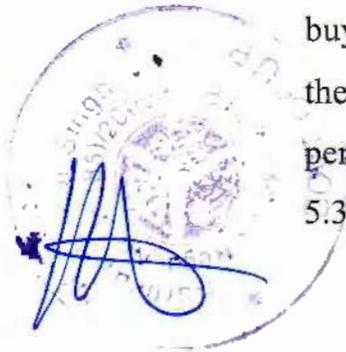
discharge to inland surface waters through drains and are adequate in number with no possibility of overflow.

It is pertinent to mention here that the Joint Committee did not conduct any scientific analysis/ inspection/ sample collection from which it could be inferred that the overflow of the septic tank/ soak pit ultimately joins River Sai and have arrived on the said conclusion basis their own presumptions.

The relevant facts concerning the Respondent, the Projects and its current status are hereunder:

**BRIEF SUBMISSIONS:**

1. That the Respondent is a real-estate company providing affordable properties primarily in Lucknow, Uttar Pradesh.
2. That Dream Green City (Phase-I) is the projects of the Respondent, which is situated at Village Khasarwara, Tehsil-Sarojini Nagar, District – Lucknow in an area of 5.391 Hectares and Dream Green City (Phase-II) is the projects of the Respondent, which is situated at Village - Dhawapur, Tehsil - Sarojini Nagar, District – Lucknow in an area of 9.6092 Hectares. It is submitted that the Respondent has purchased the agriculture land and after conversion of its land use from agricultural land to residential land, the potting was done and wee sold to individual buyers. The construction on the said plots were never executed by the Respondent but by the individual buyers themselves. It is pertinent to mention here that since the total area of the project is 5.391 and 9.6092 Hectares respectively which are far less than the



threshold limit as specified in Schedule, Project/ Activity 8 [8(a) & 8(b)] of the E.I.A Notification, 2006 therefore, there was no requirement for environmental clearance for the project.

3. That as both the sites, Dream Green City (Phase-I) and Dream Green City (Phase-II), were not provided with a regular sewage network, hence, the Respondent constructed the Septic Tanks and Soak Pits at both the projects for handling of the domestic effluents. It is submitted that the Septic Tanks and Soak Pits are the accepted means of domestic sewage treatment for small habitations.

It is worth-while to mention here that the adequacy and manner of construction of Septic Tanks and Soak Pits ensure zero effluent discharge to inland surface waters through drains with no possibility of overflow. Furthermore, the detention period of 24 to 48 hours ensures biological decomposition of household wastes through anaerobic bacteria. The treated water from the septic tank runs through to the soak pit where the treated wastewater can percolate into the ground with the microbial flora being filtered in the pit. There is no discharge of wastewater from a soak pit. There is no provision of overflow from a soak pit.

It is further pertinent to mention here that no inadequacies were noted in the design/ construction/ number of Septic Tanks and Soak Pits during the Joint Inspection dated 24.04.2023 \*from which it could be inferred that there have been overflows and consequent flowing of sewage to Sai River.



4. That the Respondent has not exploited any natural water source, including underground water, for the construction and operation phases of both the projects. It is submitted that both the projects, Dream Green City (Phase-I) and Dream Green City (Phase-II), being plotted development projects therefore, construction of houses/ erection of building structure are to be done by the buyers on their own in compliance to the local laws/ regulations.

That the Respondent is aimed and dedicated to development of environmentally sustainable projects ensuring that no conscious pollution is caused as a result of the actions of the Respondent. It is worth-while to mention here that even in both the projects, Dream Green City (Phase-I) and Dream Green City (Phase-II), the Respondent ensured plantation of nearly 350 trees, which fact can also be ascertained from the Joint Inspection Report dated 26.04.2023 and the relevant part is reproduced hereunder for ready reference:

*"As per records submitted by the unit, at the time when the land was purchased for residential colony phase I and II, the work of growing crops such as wheat, paddy, vegetables and other grains was done on that land. There were no gardens and trees on the above land. The fact was verified from revenue records and by Forest Department that there were no trees on the said plots. During the inspection in phase-I, approx. 230 Asoka trees and other mixed fruit trees and in Phase II, approx. 100 mix trees were found."*

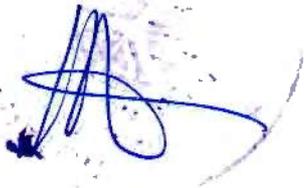
It is further submitted that the Respondent is complying to the directions of the Uttar Pradesh Pollution Control Board to

A circular stamp with a signature inside. The signature is in blue ink and appears to be a stylized 'M'. The stamp is partially obscured by the signature.

suspend all construction activities issued vide letter no. H98734/C-5/L/Jal-444/23 dated 01.08.2023 and letter no. H98735/C-5/L/Jal-445/23 dated 01.08.2023 and no construction work other than the construction of STP is currently being done by the Respondent. The Respondent is constructing the STP in order to ensure that there remains no effluent discharge even in future.

The photographs depicting the construction of STP is annexed herewith and marked as **ANNEXURE R/1**.

5. That the Respondent is in the process of mobilising funds to deposit the environmental compensation of Rs. 17,81,250/- (Rupees Seventeen Lakhs Eighty-One Thousand Two Hundred and Fifty Only) imposed on the project Dream Green City (Phase-I) vide letter no. H98732/C-5/L/Jal-444/23 dated 01.08.2023 and the environmental compensation of Rs. 17,81,250/- (Rupees Seventeen Lakhs Eighty-One Thousand Two Hundred and Fifty Only) imposed on the project Dream Green City (Phase-II) vide letter no. H98732/C-5/L/Jal-445/23 dated 01.08.2023 imposed by the Uttar Pradesh Pollution Control Board and shall be depositing the same by 31.01.2023. It is submitted that the Respondent in order to demonstrate its bonafide has already deposited a sum of INR 6,00,000.00 with Uttar Pradesh Pollution Control Board and have also sought time to deposit the remaining penalty amount.
6. That the Respondent by means of the abundant caution had also applied for a Consolidated Consent to Operate and Authorization under Section 25/ 26 of the Water (Prevention & Control of



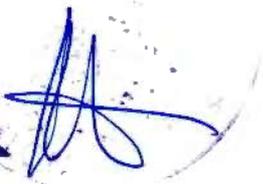
Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 for the projects Dream Green City (Phase-I) and Dream Green City (Phase-II) however, the same were rejected vide letter bearing Ref No. 185629/UPPCB/ Lucknow (UPPCBRO)/ CTO/ both/ Lucknow/ 2023 dated 20.06.2023 and letter bearing Ref No. 185627/ UPPCB/ Lucknow (UPPCBRO)/ CTO/ both/ Lucknow/ 2023 dated 20.06.2023 respectively, on the premise that a Show-Cause Notice dated 24.04.2023 had already been issued for the said projects. The Respondent has been further informed that the currently the grant of CTO is conditional to the deposition of the Environmental Compensation of Rs. 17,81,250/- imposed on the projects.

A true copy of the CTO Application dated 02.06.2023 alongwith fee receipt for the project Dream Green City (Phase-I) is annexed herewith and marked as **ANNEXURE R/2**.

A true copy of the CTO Application dated 02.06.2023 alongwith fee receipt for the project Dream Green City (Phase-II) is annexed herewith and marked as **ANNEXURE R/3**.

A true copy of the letter bearing Ref No. 185629/ UPPCB/ Lucknow (UPPCBRO)/ CTO/ both/ Lucknow/ 2023 dated 20.06.2023 rejecting the CTO application for Dream Green City (Phase-I) is annexed herewith and marked as **ANNEXURE R/4**.

A true copy of the letter bearing letter bearing Ref No. 185627/ UPPCB/ Lucknow (UPPCBRO)/ CTO/ both/ Lucknow/ 2023



dated 20.06.2023 rejecting the CTO application for Dream Green City (Phase-II) is annexed herewith and marked as ANNEXURE R/5.

7. That the Respondent is complying to the directions issued by this Hon'ble Tribunal in the present matter and the directions issued by the UPPCB. Furthermore, the Respondent is dedicated to sustainable development ensuring that no pollution of the resources is caused as a result of its acts.

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to take on record the present submissions on behalf of the Respondent and dismiss the letter petition of the Applicant and

Pass any further Order(s) as this Hon'ble Tribunal may deem fit and proper in the interests of justice.

For A.K. Infra And Reality Developers Pvt. Ltd.

M/S A.K. INFRA AND REALITY  
DEVELOPMENT PVT. LTD.

THROUGH



AMIT SHUKLA  
LEXWEB

Advocates & Legal Advisors

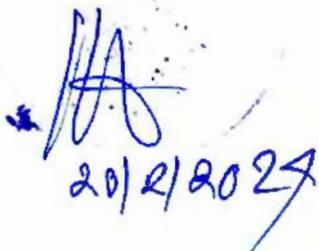
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Date: 20.02.2024

Place: New Delhi



20/2/2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 896 OF 2022**

**IN THE MATTER OF:**

Maximilian Balyogi

...Applicant

Versus

...P & Ors.

...Respondents

**AFFIDAVIT**

I, Nadeem Abdul Hassan, S/o Abdul Hassan Siddiqui, C/o 266/706, Bhadewan, Behind Water Works Wall, Lucknow, Uttar Pardesh – 226 004, aged about ..... years solemnly affirm and state as under:

1. That I am the Director of M/s A.K. Infra & Reality Development Pvt. Ltd., well conversant with the facts and circumstances of the present case and thus, competent to swear the present Affidavit.
2. That the accompanying Submissions has been drafted by our counsel on our instructions and the facts contained therein are true to the best of my knowledge, belief and based on record available at our office.

*Nadeem*  
**DEPONENT**

**VERIFICATION:**

Verified at Lucknow on this 20<sup>th</sup> day of February 2024 that the contents of the present Affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

*Nadeem*  
**DEPONENT**

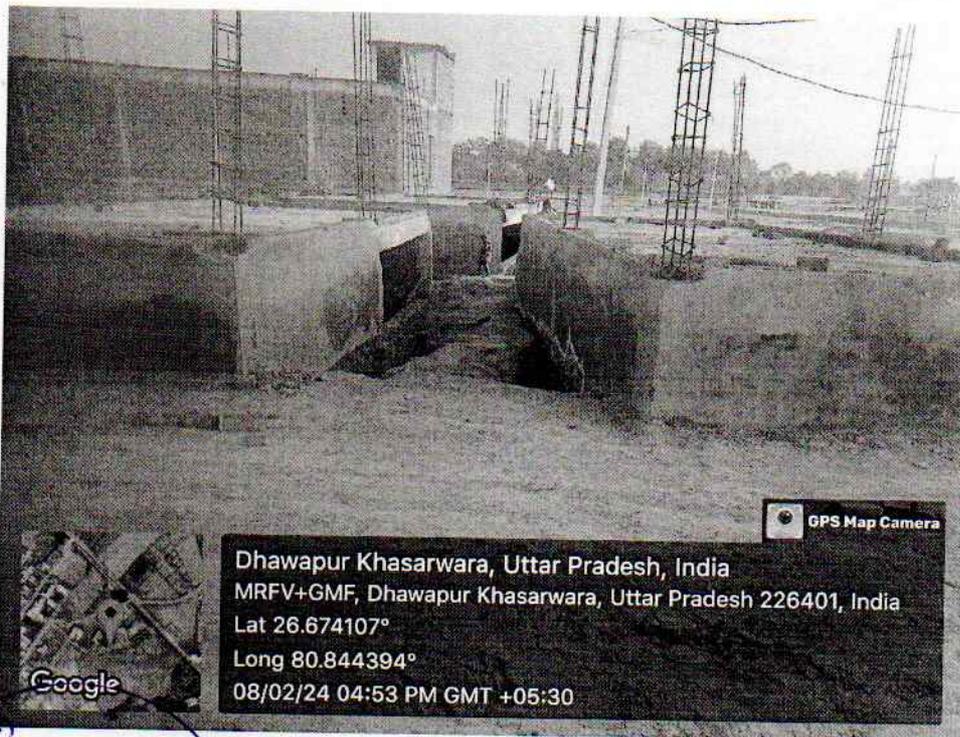
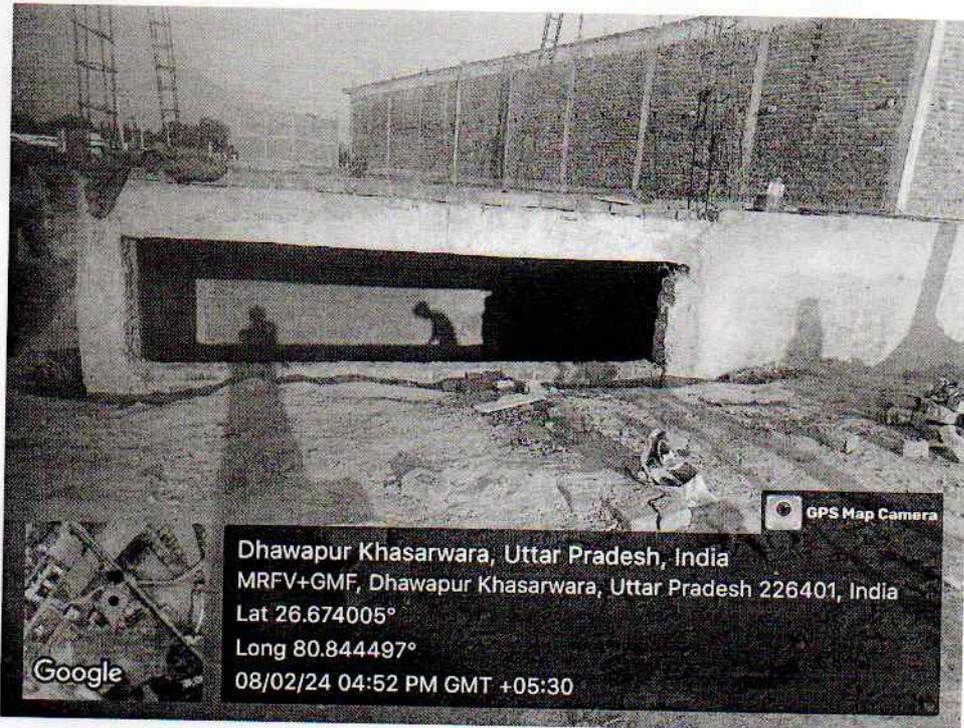
**SWORN VERIFIED  
BEFORE ME  
Kartik Singh  
(Advocate)**

**NOTARY  
Lucknow (U.P.) INDIA**

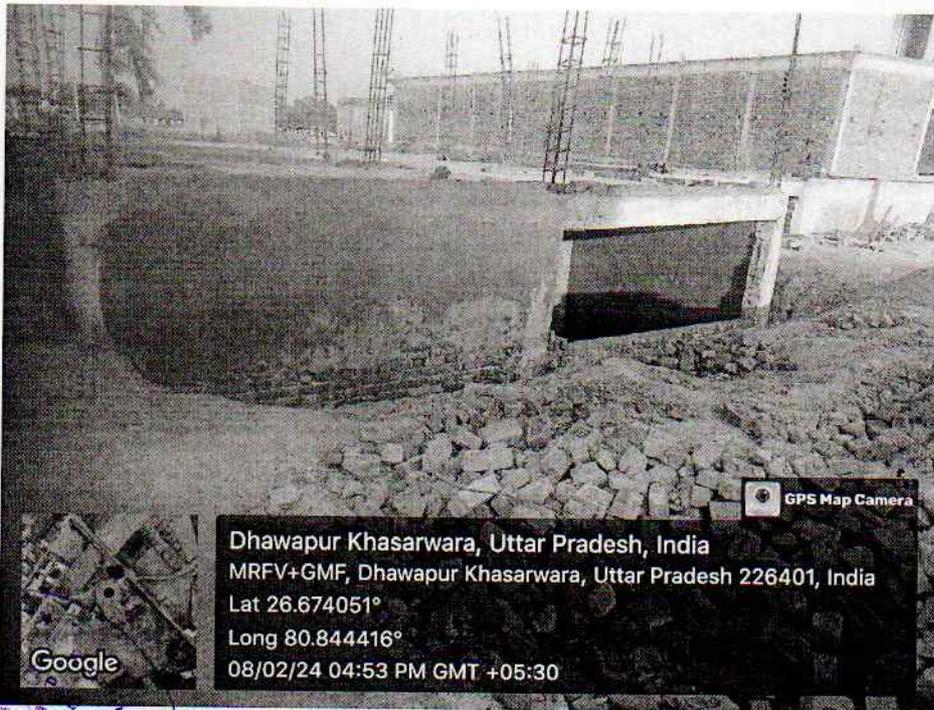
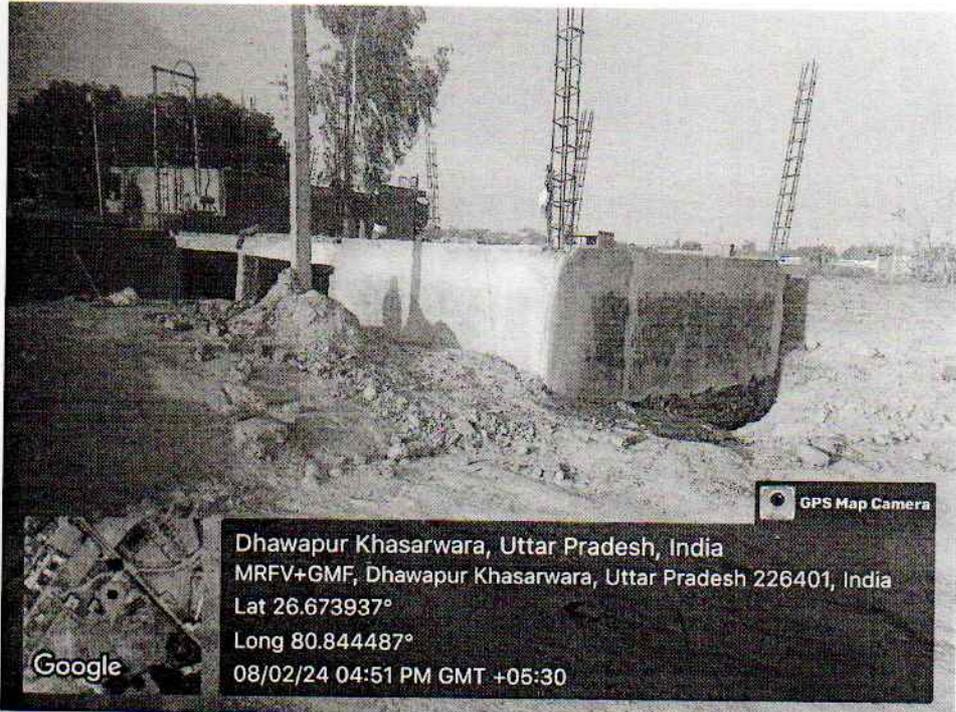
Date.....  
*20/2/2024*

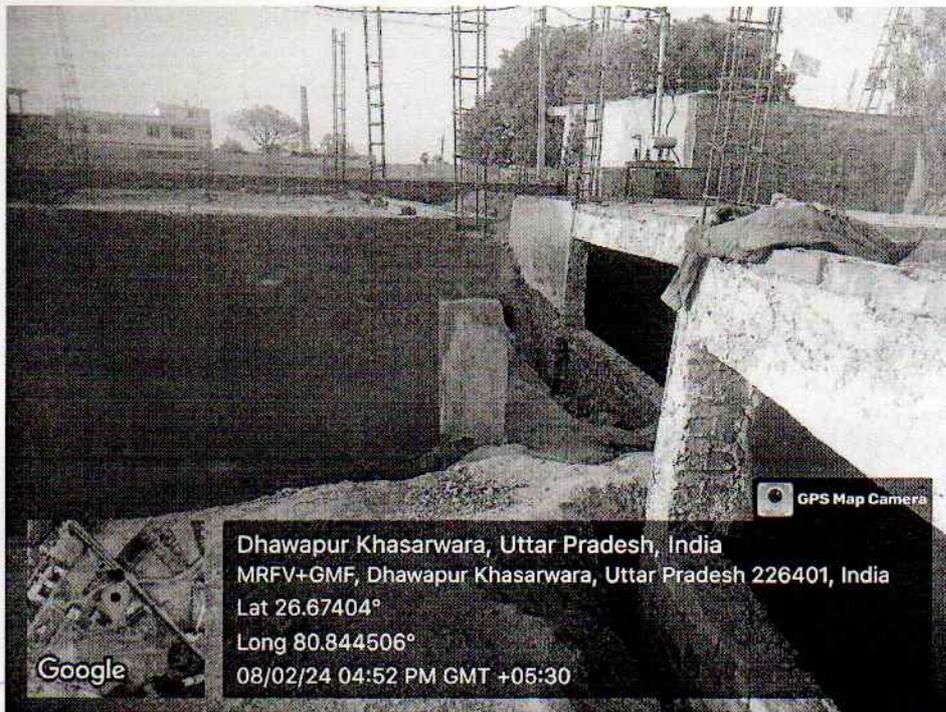
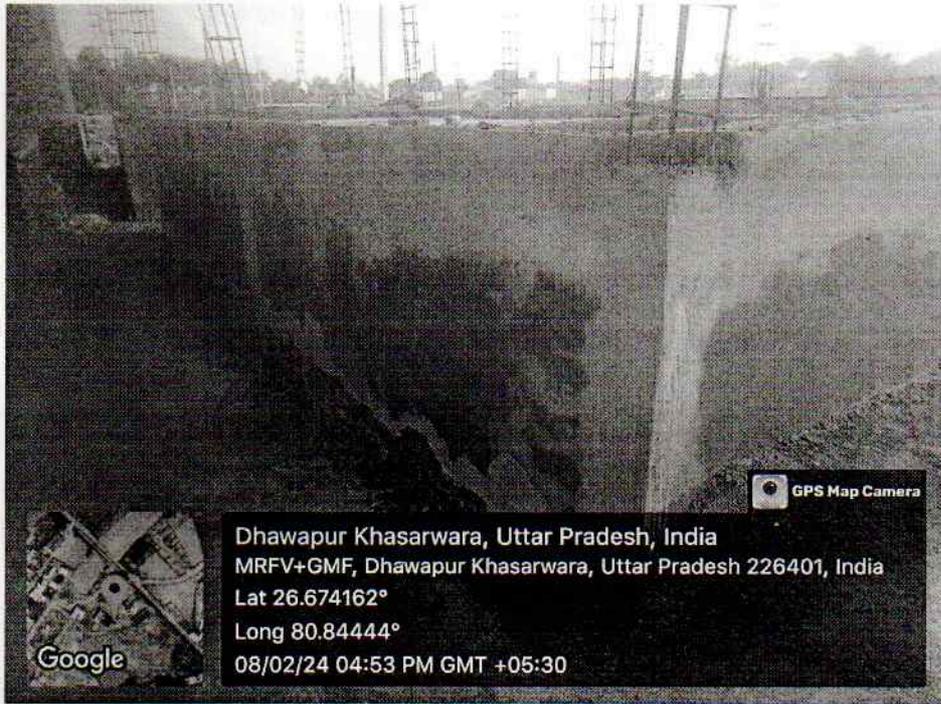
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was signed/put T.L. before me*

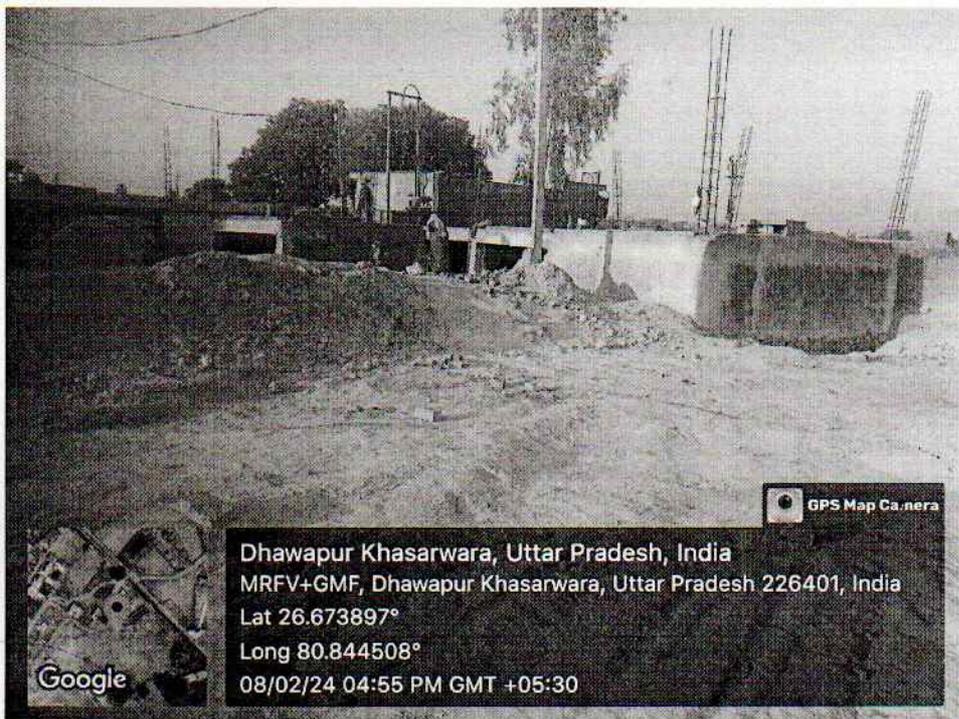
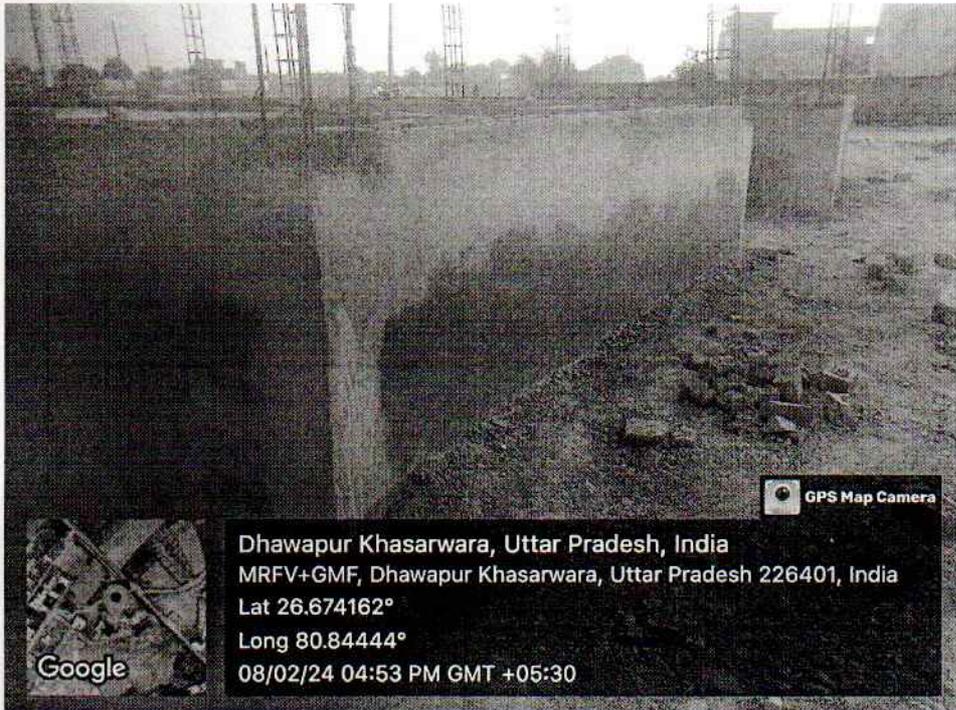
ANNEXURE R/1



SOFT. OF U.P.  
Ludhiana (Punjab)  
Karika Kumar Singh  
Regd. No. 37 (155)12008  
20/02/24







Handwritten signature and circular stamp of the Government of Uttar Pradesh, Lucknow. The stamp contains the text 'GOVT OF U.P.', 'LUCKNOW', and 'N. KUMAR'.

**ANNEXURE R/2****FORM 1  
CONSOLIDATED CONSENT & AUTHORIZATION**

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,

AK INFRA AND REALITY DEVELOPERS  
PRIVATE LIMITED UNIT I KHASARWARA,  
KHASRA NOS. 88, 89, 94, 97, 98, 99, 104/2, 106,  
109A, 110, AT VILLAGE-KHASARWARA,  
TEHSIL-SAROJINI NAGAR,  
LUCKNOW.,LUCKNOW,226008  
City:  
Block: Lucknow  
District: LUCKNOW

Dated

02/06/2023

To ,

The Member Secretary,  
U. P. Pollution Control Board,  
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

NADEEM ABUL HASAN for a period upto 1 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.



**Accompaniments:-**

1. STP PROPOSAL (Attached)
2. LAYOUT MAP (Attached)
3. ENVIRONMENTAL PROJECT REPORT (Attached)
4. WATER BALANCE (Attached)
5. LOCATION MAP (Attached)
6. LAND DETAILS (Attached)
7. GSTIN (Attached)
8. Statement showing measures taken for increasing tree and forest cover. (Attached)

**Yours faithfully,**

Signature

Name of the applicant: NADEEM ABUL HASAN

Address of the Applicant: 266/706, BHADWAN,  
BEHIND WATER WORKS WALL, LUCKNOW



## ANNEXURE TO FORM

## New Outlet

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday Yes
8. State working days per year and working season for the industry/factory Jan to Dec
9. a) Number of workers attending the factory shift wise &/ or per day : 4  
b) Number of workers residing in the premises : 4
10. For local bodies only:-  
a) Present population : NA  
b) Population covered under regular sewer facilities : YES  
c) population having septic tank/Soak pit facilities : NO  
d) Population covered by conservancy latrines : NO

## 11. For Industries Only:-

## A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
LAND 60128.51 sqmt (14.85 Acre)	LAND 60128.51 sqmt (14.85 Acre)	00	NA

## Fuel Details:-

Fuel	Consumption

## B. Give the list Products and By Product Details

Product Name	Quantity
PLOTS (231NOS.)	00

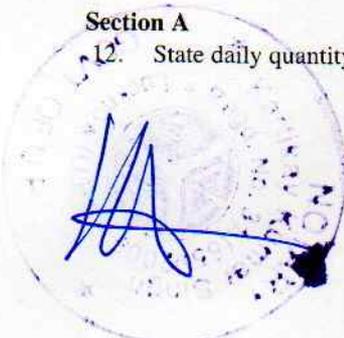
ByProduct Name	Licence Qty	Installed Qty
NA	00	00

## C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month
NA	00

## Section A

12. State daily quantity of water utilized :



Source Consumption	Quantity
Domestic	114.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Domestic	91.2

(B) State how measurement of rate and quantity are carried out: NA

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes
15. (a) Is domestic effluent allowed to get mixed in industrial effluents? No
16. (a) Describe if any treatment industrial or domestic effluent or one for combined effluent is made. No
- (b) Is the quantity of effluent emanating either without or after treatment approved by the authority? Yes
- (c) If approved, furnish the authority (Two certified copies to be sent)
- (d) If any effluent from any shop/ shops toxic? If so volume of this effluent NO

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)
Domestic effluent in the underground strata	Yes	No

18. State the area of land used for (a) Above in Hectares NA

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed
Stream/River	Domestic	

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Domestic	91.2

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. Yes

22. (a) Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment
Colour units	00	00
Temperature C'	00	00
Suspended solids(Total mg/l )	00	00
BOD5 days 20 C mg/l	00	00
C.O.D mg/l	00	00
Oil & Grease mg/l	00	00
PH	00	00

Note:-

- 1) Furnish a copy of the analysis report of representative samples carried out by a competent laboratory



2) Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

- (b) Is the effluent toxic No  
 (c) State if the Industrial effluent is having Unpleasant Smell  
 (d) Is there any hidden change of temperature exceeding 10°C at any time No

23. (a) Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed
Physical	Yes	No

(b) If yes, give details of equipments 95 KLD STP

24. Has the land/premises, etc., for which the application is made open? Yes

Highly polluting material : NO

Toxic Organic Inorganic Microbiological : Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
Non Hazardous Waste	00	00	No	Supply/Sale to other industry

### Section A

New

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption (T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others

13. Atmospheric Emission from each stack

Total no. of stacks:	
Material for construction of Stack:	
Stack Attached to:	
Height above ground level (in metres):	
Height above roof (in metres):	
Stack Top:	
Inner dimensions (in meters):	
Gas quantity-m <sup>3</sup> /hr:	
Flue gas temperature 'C:	
Exit velocity of gas/sec:	

(a) Flue gas emission



Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So2	Nox	CO/HC	Particulates	Others
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(b) Process Emission

Quantity of gas (in Nm <sup>3</sup> /hr)	So2	Co2	Analysis of vent hydrocarbons	Particulates in mg/Nm <sup>3</sup>	Other Specify
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(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements : NA
15. Give details of laboratory facilities available for analysis of emission : NA
16. Is there sufficient space available for installing air pollution control equipment :
17. Details of Air Pollution :-

Stack Name	Equipment Name	State
------------	----------------	-------

18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
----------------	----------------	-------------------	--------

19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-NA  
Year of Investment is :-2023

(b) The estimated expenditure for implementation of the scheme to control air pollution :NA

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. : NA

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any : NA

(e) Further action that is being taken up by the firm to control air pollution. :NA

20. Other relevent information, if any : NA

Signature

Name and Address of the applicant on behalf of : NADEEM ABUL HASAN,266/706, BHADWAN, BEHIND WATER WORKS WALL, LUCKNOW

Name and Address of the Firm on behalf of which application is made : NADEEM ABUL HASAN,266/706, BHADWAN, BEHIND WATER WORKS WALL, LUCKNOW



### Explanatory Notes for filing in form and the Annexure .

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self

2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing' means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution ) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , radioactive, substances, asbastos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efficiency . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

### Additional Documents suggested for submission:

1 : Separate Demand Draft towards consent fee Water & Air .

2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .

3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas,



air pollution control devices, hazardous waste treatment and disposal areast .

4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .

6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .

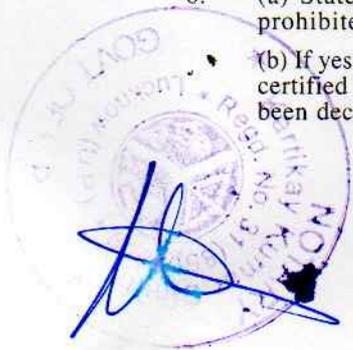
7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .



**Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.**

1. (a) Full name of the applicant with address : NADEEM ABUL HASAN,266/706,  
BHADEWAN, BEHIND WATER  
WORKS WALL, LUCKNOW  
(Tel. No.) 00-00
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like : NADEEM ABUL HASAN  
Partners, Managing Director/Manager etc. : DIRECTOR  
266/706, BHADEWAN, BEHIND  
WATER WORKS WALL, LUCKNOW  
  
9984777100
- (f) Under which category does the industry fall: : small  
Large/Medium/Small Scale.
2. Full name of the : AK INFRA AND REALITY  
Land/Premises/Institute/Factory/Industry/Local body DEVELOPERS PRIVATE LIMITED  
with address : UNIT I KHASARWARA  
  
Address:KHASRA NOS. 88, 89, 94, 97,  
98, 99, 104/2, 106, 109A, 110, AT  
VILLAGE-KHASARWARA, TEHSIL-  
S A R O J I N I N A G A R ,  
LUCKNOW .,LUCKNOW ,226008  
Tel. No.:00-00  
E-mail :bbsadv26@gmail.com
3. Give revenue /City Survey No. of the land/premises : District:LUCKNOW  
for which the application is made: Town/Village:  
City Survey no./Revenue Survey no.:  
Khata No.:  
Area in Hectares:NA
4. State month and year in which the plant was actually : June,2023  
put into commissions or is proposed to be put into  
commission:
5. State the Civil/Military /Defence/industrial Estate etc. : Civil  
under whose administrative jurisdiction the Corporation:  
occupiers/industrial plant is situated: Village Panchayat  
Contonment:  
Defence Deptt:  
State Govt:  
Prohibited areas:  
Others:
6. (a) State whether plant site has been declared as : NO  
prohibited area:
- (b) If yes, state the name of the Authority and furnish a : -  
certified copy of the order under which the area has  
been declared as prohibited area



6/3/23, 10:24 AM

Print\_PayReceipt

 Print

Transaction Details :	
Payment Reference No./ Order No. :	<b>UP01523060310232973</b>
Status :	<b>SUCCESS</b>
Transaction Amount :	<b>40000</b>
Transaction ID :	92621491
Transaction Date and Time :	2023-06-03 10:23:42
Entrepreneur ID :	UPSWP230936782
Unit ID :	UPSWP23093678201
PayIDFromBank ID :	315404305303

[Proceed to Next Action](#)[https://niveshmitra.up.nic.in/pg/MM\\_Receipt\\_CCA.aspx](https://niveshmitra.up.nic.in/pg/MM_Receipt_CCA.aspx)

1/1

**ANNEXURE R/3****FORM 1  
CONSOLIDATED CONSENT & AUTHORIZATION**

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,

AK INFRA AND REALITY DEVELOPERS  
PRIVATE LIMITED UNIT II DHAWANPUR,  
KHASRA NOS. 1/1, 2, 3, 5SA, 1SA, 93, 73, 117/2,  
117/3, 128, 132, 133, 139MI, 139SA, 168, 173, 175,  
192, 199, 200SA, 201, 203, 304, 209A, 209SA,  
232KA, 238, 242KH, 244KA, 232KH, 234, 237SA,  
235SA, 236, 237KA, 242KA, 1312, 1905MI,  
VILLAGE-DHAWANPUR, TEHSIL-SAROJINI  
NAGAR, LUCKNOW., LUCKNOW, 226008  
City:  
Block: Lucknow  
District: LUCKNOW

Dated

02/06/2023

To ,

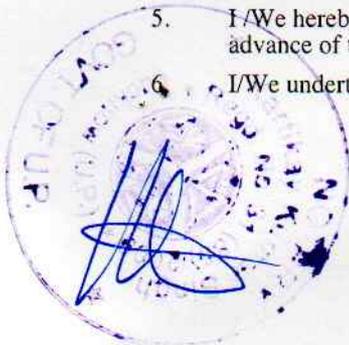
The Member Secretary,  
U. P. Pollution Control Board,  
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

NADEEM ABUL HASAN for a period upto 1 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.



**Accompaniments:-**

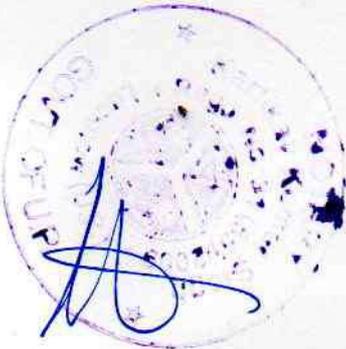
1. LAYOUT MAP (Attached)
2. WATER BALANCE (Attached)
3. LOCATION MAP (Attached)
4. LAND DETAILS (Attached)
5. GSTIN (Attached)
6. ENVIRONMENTAL PROJECT REPORT (Attached)
7. Statement showing measures taken for increasing tree and forest cover. (Attached)

**Yours faithfully,**

Signature

Name of the applicant: NADEEM ABUL HASAN

Address of the Applicant: 266/706, BHADEWAN,  
BEHIND WATER WORKS WALL, LUCKNOW



## ANNEXURE TO FORM

## New Outlet

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday Yes
8. State working days per year and working season for the industry/factory Jan to Dec
9. a) Number of workers attending the factory shift wise &/ or per day : 4  
b) Number of workers residing in the premises : 4
10. For local bodies only:-  
a) Present population : NA  
b) Population covered under regular sewer facilities : YES  
c) population having septic tank/Soak pit facilities : NO  
d) Population covered by conservancy latrines : NO
11. For Industries Only:-

## A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
LAND 110468.10sqmt (27.29 Acre)	LAND 110468.10sqmt (27.29 Acre)	00	NA

## Fuel Details:-

Fuel	Consumption

## B. Give the list Products and By Product Details

Product Name	Quantity
PLOTS (400 NOS)	00

ByProduct Name	Licence Qty	Installed Qty
NA	00	00

Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month
NA	00



## Section A

12. State daily quantity of water utilized :

Source Consumption	Quantity
Domestic	198.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Domestic	158.4

(B) State how measurement of rate and quantity are carried out: NA

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes
15. (a) Is domestic effluent allowed to get mixed in industrial effluents? No
16. (a) Describe if any treatment industrial or domestic effluent or one for combined effluent is made. No
- (b) Is the quantity of effluent emanating either without or after treatment approved by the authority? Yes
- (c) If approved, furnish the authority (Two certified copies to be sent)
- (d) If any effluent from any shop/ shops toxic? If so volume of this effluent NO
17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)
Domestic effluent in the underground strata	Yes	No

18. State the area of land used for (a) Above in Hectares NA
19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed
Stream/River	Domestic	

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Domestic	158.4

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. Yes
22. (a) Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment
Colour units	00	00
Temperature C'	00	00
Suspended solids(Total mg/l )	00	00
BOD5 days 20 C mg/l	00	00
C.O.D mg/l	00	00
Oil & Grease mg/l	00	00
PH	00	00



Note:-

- 1) Furnish a copy of the analysis report of representative samples carried out by a competent laboratory
- 2) Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

- (b) Is the effluent toxic No
- (c) State if the Industrial effluent is having Unpleasant Smell
- (d) Is there any hidden change of temperature exceeding  $10^{\circ}\text{C}$  at any time No

23. (a) Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed
Physical	Yes	No

- (b) If yes, give details of equipments 160 KLD STP

24. Has the land/premises, etc., for which the application is made open? Yes

Highly polluting material : NO

Toxic Organic Inorganic Microbiological : Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
Non Hazardous Waste	00	00	No	Supply/Sale to other industry

### Section A

New

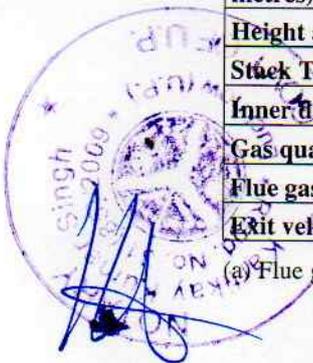
12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption (T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others

13. Atmospheric Emission from each stack

<b>Total no. of stacks:</b>	
<b>Material for construction of Stack:</b>	
<b>Stack Attached to:</b>	
<b>Height above ground level (in metres):</b>	
<b>Height above roof (in metres):</b>	
<b>Stack Top:</b>	
<b>Inner dimensions (in meters):</b>	
<b>Gas quantity - <math>\text{m}^3/\text{hr}</math>:</b>	
<b>Flue gas temperature <math>^{\circ}\text{C}</math>:</b>	
<b>Exit velocity of gas/sec:</b>	

- (a) Flue gas emission



Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So2	Nox	CO/HC	Particulates	Others
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(b) Process Emission

Quantity of gas (in Nm <sup>3</sup> /hr)	So2	Co2	Analysis of vent hydrocarbons	Particulates in mg/Nm <sup>3</sup>	Other Specify
--	-----	-----	-------------------------------	------------------------------------	---------------

(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements : NA
15. Give details of laboratory facilities available for analysis of emission : NA
16. Is there sufficient space available for installing air pollution control equipment :
17. Details of Air Pollution :-

Stack Name	Equipment Name	State
------------	----------------	-------

18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
----------------	----------------	-------------------	--------

19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-NA  
Year of Investment is :-2023

(b) The estimated expenditure for implementation of the scheme to control air pollution :NA

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. : NA

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any : NA

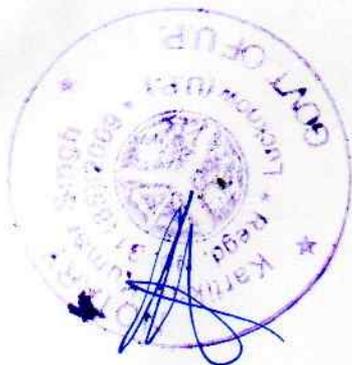
(e) Further action that is being taken up by the firm to control air pollution. : NA

20. Other relevant information, if any : NA

Signature

Name and Address of the applicant on behalf of : NADEEM ABUL HASAN,266/706, BHADWAN, BEHIND WATER WORKS WALL, LUCKNOW

Name and Address of the Firm on behalf of which application is made : NADEEM ABUL HASAN,266/706, BHADWAN, BEHIND WATER WORKS WALL, LUCKNOW



**Explanatory Notes for filing in form and the Annexure .**

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self

2. Here mention the date up to which the consent is sought for.

Annexure to form-

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'New' that which has been modified due to change in quantity and/or quality of emission.

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Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

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Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbostos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efficiency . Also furnish ihe layout of the control system with dimensions.

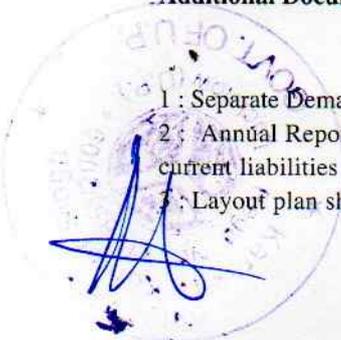
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**Additional Documents suggested for submission:**

1 : Separate Demand Draft towards consent fee Water & Air .

2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .

3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas,



- air pollution control devices, hazardous waste treatment and disposal areast .
- 4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .
  - 5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .
  - 6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .
  - 7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .
  - 8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .



**Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.**

1. (a) Full name of the applicant with address : NADEEM ABUL HASAN, 266/706, BHADWAN, BEHIND WATER WORKS WALL, LUCKNOW (Tel. No.) 00-00
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : NADEEM ABUL HASAN  
DIRECTOR  
266/706, BHADWAN, BEHIND WATER WORKS WALL, LUCKNOW  
9984777100
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : medium
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : AK INFRA AND REALITY DEVELOPERS PRIVATE LIMITED UNIT II DHAWANPUR  
Address: KHASRA NOS. 1/1, 2, 3, 5SA, 1SA, 93, 73, 117/2, 117/3, 128, 132, 133, 139MI, 139SA, 168, 173, 175, 192, 199, 200SA, 201, 203, 304, 209A, 209SA, 232KA, 238, 242KH, 244KA, 232KH, 234, 237SA, 235SA, 236, 237KA, 242KA, 1312, 1905MI, VILLAGE-DHAWANPUR, TEHSIL-SAROJINI NAGAR, LUCKNOW, LUCKNOW, 226008  
Tel. No.: 00-00  
E-mail: bbsadv26@gmail.com
3. Give revenue /City Survey No. of the land/premises for which the application is made: District: LUCKNOW  
Town/Village:  
City Survey no./Revenue Survey no.:  
Khata No.:  
Area in Hectares: NA
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: June, 2023
5. State the Civil/Military /Defence/Industrial Estate etc. under whose administrative jurisdiction the occupiers/Industrial plant is situated: Civil  
District: LUCKNOW  
Corporation:  
Village Panchayat  
Contonment:  
Defence Deptt:  
State Govt:  
Prohibited areas:  
Others:
6. State whether plant site has been declared as prohibited area: NO



(b) If yes, state the name of the Authority and furnish a : -  
certified copy of the order under which the area has  
been declared as prohibited area



6/2/23, 1:21 PM

Print\_PayReceipt

 Print**Transaction Details :**

Payment Reference No./ Order No. :	<b>UP01523060213194300</b>
Status :	<b>SUCCESS</b>
Transaction Amount :	<b>40000</b>
Transaction ID :	92545341
Transaction Date and Time :	2023-06-02 13:19:52
Entrepreneur ID :	UPSWP230936782
Unit ID :	UPSWP23093678202
PayIDFromBank ID :	32144743

**Proceed to Next Action**[https://nveshmitra.up.nic.in/pg/NM\\_Receipt\\_CCA.aspx](https://nveshmitra.up.nic.in/pg/NM_Receipt_CCA.aspx)

1/1

## ANNEXURE R/4



## UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010  
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. -  
185629/UPPCB/Lucknow(UPPCBRO)/CTO/both/LUCKNOW/2023

Dated : 20/06/2023

To ,

M/S NADEEM ABUL HASAN  
AK INFRA AND REALITY DEVELOPERS PRIVATE LIMITED UNIT I KHASARWARA  
KHASRA NOS. 88, 89, 94, 97, 98, 99, 104/2, 106, 109A, 110, AT VILLAGE-KHASARWARA,  
TEHSIL-SAROJINI NAGAR, LUCKNOW ,LUCKNOW,226008  
LUCKNOW

**Sub :** Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016.

Kindly refer to your Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) application dated 03/06/2023 and received on 03/06/2023 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 18/06/2023 . Your consent application is hereby refused due to following reason.

**Reasons :-**

The Show cause notice has been issued to the unit vide letter no-H92498/c-5/consent water/445/2023 dated-24.04.2023 by Head office, U.P. Pollution Control Board Lucknow. Therefore the CTO application refused and direct to you that unit not operate otherwise action will be take against you as per the provision of the environmental act.

The Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016 is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act 1974, Air Act 1981 and HWM Rules 2016



This order is issued with the approval of competent authority.

UMESH C SHUKLA

Digitaly signed by: UMESH C SHUKLA  
DN: cn=UMESH C SHUKLA, o=U.P. POLLUTION CONTROL BOARD, ou=U.P. POLLUTION CONTROL BOARD, email=umeshc@uppcb.gov.in, c=IN  
c=IN, o=U.P. POLLUTION CONTROL BOARD, ou=U.P. POLLUTION CONTROL BOARD, email=umeshc@uppcb.gov.in, cn=UMESH C SHUKLA  
Date: 2023.08.25 12:51:43.36

( Authorized Signatory )

Dr U C shukla  
Regional officer

Copy To -

Chief Environment officer (C-5) U.P.Pollution Control Board TC 12 V, Vibhuti Khand, Gomti Nagar,  
Lucknow.

UMESH C SHUKLA

Digitaly signed by: UMESH C SHUKLA  
DN: cn=UMESH C SHUKLA, o=U.P. POLLUTION CONTROL BOARD, ou=U.P. POLLUTION CONTROL BOARD, email=umeshc@uppcb.gov.in, c=IN  
c=IN, o=U.P. POLLUTION CONTROL BOARD, ou=U.P. POLLUTION CONTROL BOARD, email=umeshc@uppcb.gov.in, cn=UMESH C SHUKLA  
Date: 2023.08.25 12:51:43.36

Dr U C shukla  
Regional officer  
( Authorized Signatory )



## ANNEXURE R/5



## UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010  
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. -  
185627/UPPCB/Lucknow(UPPCBRO)/CTO/both/LUCKNOW/2023

Dated : 20/06/2023

To ,

M/S NADEEM ABUL HASAN  
AK INFRA AND REALITY DEVELOPERS PRIVATE LIMITED UNIT II DHAWANPUR  
KHASRA NOS. 1/1, 2, 3, 5SA, 1SA, 93, 73, 117/2, 117/3, 128, 132, 133, 139MI, 139SA, 168,  
173, 175, 192, 199, 200SA, 201, 203, 304, 209A, 209SA, 232KA, 238, 242KH, 244KA, 232KH, 234,  
237SA, 235SA, 236, 237KA, 242KA, 1312, 1905MI, VILLAGE-DHAWANPUR, TEHSIL-SAROJINI  
NAGAR, LUCKNOW.,LUCKNOW,226008  
LUCKNOW

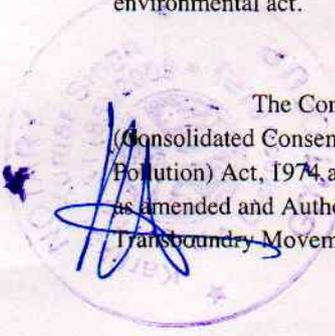
**Sub :** Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016.

Kindly refer to your Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) application dated 02/06/2023 and received on 02/06/2023 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 18/06/2023 . Your consent application is hereby refused due to following reason.

**Reasons :-**

The Show cause notice has issued to unit vide letter no-H92497/c-5/consent water/444/2023 dated-24.04.2023 by Head office, U.P. Pollution Control Board Lucknow. Therefore the CTO application refused and direct to you that unit not operate otherwise action will be take against you as per the provision of the environmental act.

The Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016 is hereby refused. Further, you are hereby informed to comply with



the mandatory provisions of Water Act 1974, Air Act 1981 and HWM Rules 2016

**This order is issued with the approval of competent authority.**

UMESH C  
SHUKLA  
( Authorized Signatory )

Dr U C shukla  
Regional officer

**Copy To -**

Chief Environment officer (C-5) U.P.Pollution Control Board TC 12 V, Vibhuti Khand, Gomti Nagar,  
Lucknow.

UMESH C  
SHUKLA  
Dr U C shukla  
Regional officer  
( Authorized Signatory )





Amit Kumar Advocate &lt;aoramitkumar@gmail.com&gt;

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**Laxman Balyogi Versus State of UP & Ors. in ORIGINAL APPLICATION NO. 896/ 2022  
Listed on 21.02.2024**

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**Amit Kumar Advocate** <aoramitkumar@gmail.com>  
To: "p.l.balyogi99@gmail.com" <p.l.balyogi99@gmail.com>  
Cc: Amit Kumar <amit1581988@gmail.com>

Tue, Feb 20, 2024 at 4:00 PM

Sir,

Please find enclosed herewith copy of the submissions on behalf of M/s A.K. Infra and Reality Development Pvt. Ltd.

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**Regards,**

**Amit Kumar, Advocate**  
**C/o Mr. Amit Shukla Advocate**  
**Office at : Chamber No. 476, Civil Side, Tis Hazari Court Delhi -110054**  
**CONTACT NO. +91 9971471157, 9953764651**

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 **Laxman Balyogi Vs State of U.P. Submissions on behalf of A.K. Infra 20-02-2024.pdf**  
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